

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI
Application No.115 of 2016**

Human Rights & Consumer Protection Cell Trust,
Rep. By its Managing Trustee,
Sri Thakur Rajkumar Singh,
Telangana State

..... Applicant

Vs

The State of Telangana
Rep. By its Chief Secretary,
Telangana State, Hyderabad
& Others

..... Respondents

REPORT FILED BY THE 3RD RESPONDENT

I, M.Hanumantha Rao S/o Late M.Shanker Rao, aged about (48) years residing at Sangareddy Town & District of Telangana State working as District Collector, Sangareddy District of Telangana State humbly submit as follows:

1. I state that, I am the 3rd Respondent herein and I am filing this report on behalf of 1st respondent of the case.
2. I humbly submit that, the Hon'ble Green Tribunal (SZ), Chennai in its order dated 08.09.2021 in the present case directed to file a report on the removal of the walkway which was laid down in the Water Body area of the Saki Cheruvu of Patancheru Village and Mandal as well as the encroachments found there.
3. With regard to encroachments in the water body area of Saki Cheruvu it is humbly submitted that, a joint inspection of Saki Cheruvu Water Body has been conducted by both the Revenue & GHMC during which

it was observed that, (18) constructions have been found in the FTL / Buffer regarding which Executive Engineer, North Tank Division, GHMC addressed a letter vide No.E.E./NTD/DEE3/2021/1445/1, dated 22.11.2021 to the Deputy Commissioner GHMC Circle No.22, Ramachandrapuram & Patancheru for issuing notices to the owners of the identified structures for demolition.

4. With regard to the Walkway laid down in the FTL / Buffer Zone of Saki Cheruvu along the Fence of ICRISAT it is humbly submitted that, the Executive Engineer, North Tank Division, Greater Hyderabad Municipal Corporation booked case against the culprits who laid road and dumped gravel in the FTL / Buffer Zone of the water body and also requested the Deputy Commissioner GHMC Circle No.22, Ramachandrapuram & Patancheru for its removal vide letter mentioned supra. The copy of the letter of the Executive Engineer, North Tank Division, GHMC is annexed herewith for kind perusal of the Hon'ble Tribunal.
5. In view of the above, it is humbly submitted that, the work of removal of encroachments is being looked after by Greater Hyderabad Municipal Corporation, as the water body Saki Cheruvu of Patancheru Village & Mandal falls under the jurisdiction of Greater Hyderabad Municipal Corporation and also the Hyderabad Metropolitan Development Authority and any permission regarding constructions and layout approvals are issued by the Greater Hyderabad Municipal Corporation and also the Hyderabad Metropolitan Development Authority.

6. It is further humbly submitted that, in the recent meeting of Lake Protection Committee of Sangareddy District conducted on 02.03.2022 in Integrated Collectorate Complex, Sangareddy regarding protection of water bodies and prevention of encroachments therein, with the concerned officials of Revenue, Irrigation, Panchayath, Municipal, HMDA and GHMC Officials, the Chairman, Lake Protection Committee, Sangareddy & District Collector, Sangareddy directed all the concerned officials to take necessary action to remove all encroachments which have come up in the water bodies area strictly following the procedure of law as well as the orders of the Hon'ble Courts and Hon'ble National Green Tribunal and report compliance.

Date : 11.03.2022
Place: Sangareddy



District Collector,
Sangareddy
DISTRICT COLLECTOR
SANGAREDDY